

**IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD**  
**COURT - 2**

ITEM No.208  
**CP(IB) 360 of 2020**

**Proceedings under Section 95**

**IN THE MATTER OF:**

Alchemist Asset Reconstruction Co Ltd  
V/s  
Paresh Parekh

.....**Applicant**

.....**Respondent**

**Order delivered on 15/04/2024**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**  
**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the Applicant : Mr. Masoom Shah  
Resolution Professional : None  
For the Respondent : Ms. Mitika Agarwal, Adv.

**ORDER**

None present for the Resolution Professional, but Ld. Counsel for applicant was present. It is a old matter and RP had filed report long back and served copy on respondents. Learned Counsel for the respondent who was present online is not visible and not audible when asked to argue the matter. Learned Counsel for the respondent is directed to file written submissions not more than two to three pages today itself.

Order is reserved.

-Sd-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

-Sd-

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**